Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

LOK SABHA UNSTARRED QUESTION NO. 2489 TO BE ANSWERED ON 03.12.2019

SELLING OF EXPIRED ITEMS

2489. SHRI ANNASAHEB SHANKAR JOLLE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the issue of supply of small items beyond expiry date has been taken seriously by the Ministry of Consumer Affairs, Food and Public Distribution; and
- (b) whether the Government has come out with a plan to have a check on this serious issue as many a times the consumer sees the expired dates post consumption and has no choice but to discard the item purchased?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री दानवे रावसाहेब दादाराव)

THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO)

(a & b) : Under Rule 6 of the Legal Metrology (Packaged Commodities) Rules, 2011 certain mandatory declarations like name and address of the manufacturer/ packer/ importer, name of the commodity, net quantity, month and year of manufacturing, retail sale price in the form of Maximum Retail Price (MRP) and consumer care details etc. are required to be made.

To resolve the issue of sale beyond expiry date, the Government amended the Legal Metrology (Packaged Commodities) Rules, 2011 with effect from 1.1.2018, to include the provision that, a commodity which may become unfit for human consumption after a period of time, the 'best before or use by the date, month and year' shall also be mentioned on the label, provided that nothing in this clause shall apply if a provision in this regard is made in any other law.
